Central Adminisrative Tribunal Principal Bench



0.A.No.521/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 7th day of March, 2003

Arun s/o Sh. Om Paykash r/o B-45, N.P.L.Colony Near Rajinder Nagar, Pusa Road New Delhi.

... Applicant

(By Advocate: Sh. Raj Singh)

٧s.

- 1. G.N.C.T. of Delhi
 through its Chief Secretary
 Players Building
 II. P. Estate
 New Delhi.
- 2. The Director of Education Directorate of Education G.N.C.T., Old Secretariat Delhi.
- 3. The Dy. Director of Education Distt. North, Lucknow Road Delhi.
- 4. Headmaster
 Govt. Boys Middle School No.2
 Kamla Nagar
 Delhi.

... Respondents

ORDER(Oral)

By Shri Shanker Raju, M(J):

Heard.

- 2. Applicant was working as Part Time Sweeper, his services have been dispensed with w.e.f. 1.11.2002. It is contended that this has been done in pursuance of respondents' letter dated 1.11.2002.
- 3. Referring to Annexure-A3, letter addressed to Director of Education dated 17.2.2003, it is contended that sanction has been accorded by the Lt. Governor for continuation of the posts on part time basis. Despite this, applicant's claim has not been considered.

- 4. Applicant filed representation on 27.11.2002, the same is yet to be disposed of.
- 5. In view of the above, ends of justice would be met, if the present OA is disposed of with direction to respondents to dispose of the aforesaid representation in the light of Annexure-A3 supra within four weeks from the date of receipt of a copy of this order.
 - 6. OA is accordingly disposed of.

Let a copy of this order along with a copy of the OA be sent to respondents.

S.RAM (Shanker Raju) Member(J)

/rao/